

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-69/2004/4564/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Roushan Ara Rahman  
Principal Judge,  
Family Court-II,  
Kamrup(M), Guwahati.

Dated Guwahati, the 24<sup>th</sup> June, 2022.

Sub:- Earned Leave.

Ref:- Your letter No. FCK. 5/12/PJ/206/2022, dtd. 22.06.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **25 days Earned Leave w.e.f. 28.06.2022 to 22.07.2022** (sufficing 23.07.2022 & 24.07.2022). Further, you have been asked to hand over charge to the Principal Judge, Family Court No. I, Kamrup(M), Guwahati and in her absence to the Principal Judge, Family Court No. III, Kamrup(M), Guwahati before proceeding on leave.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR(VIGILANCE)**

Memo NO.HC.VII-8/1995/4665-4566-4567-4568/A, dated , 24-06-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Principal Judge, Family Court No. I, Kamrup(M), Guwahati.
3. The Principal Judge, Family Court No. III, Kamrup(M), Guwahati.
4. The Project Manager, Gauhati High Court

**JT. REGISTRAR(VIGILANCE)**

*Rde*